
(2022) 08 TEL CK 0057

High Court For The State Of Telangana:: At Hyderabad

Case No: Motor Accident Civil Miscellaneous Appeal No. 637 Of 2018

Regional Manager

APPELLANT

Vs

P.Narasimha Reddy

RESPONDENT

Date of Decision: Aug. 24, 2022

Acts Referred:

- Motor Vehicles Act, 1988 - Section 166

Hon'ble Judges: G. Anupama Chakravarthy, J

Bench: Single Bench

Advocate: B Mayur Reddy, K Venkatesh Gupta

Final Decision: Partly Allowed

Judgement

1., Loss of income, "Rs.3,60,000/-

2., Medical Expenses, "Rs.97,546/-

3., Loss of amenities, "Rs.3,00,000/-

4., Attendant & Extra -nourishment, "Rs.30,000/-

5., Pain and suffering, "Rs.1,00,000/-

6., Transportation charges, "Rs.66,500/-

, TOTAL, "Rs.9,54,046/-

1., Loss of earnings, "Rs.2,16,000/-

2., Medical Expenses, "Rs.97,546/-

3., Loss of amenities, "Rs.1,00,000/-

4.,Attendant & Extra-nourishment,"Rs.30,000/-

5.,Pain and suffering,"Rs.75,000/-

6.,Transportation charges,"Rs.66,500/-

,TOTAL,"Rs.5,85,046/-